

Charter of Demands Submitted by Allahabad Bank SC/Tribes Employees' Welfare Council

2906. SHRI A.C. DAS : Will the Minister of FINANCE be pleased to state :

(a) whether Allahabad Bank Scheduled Castes/Tribes Employees' Welfare Council (affiliated to All India SC/ST Bank Employees' Federation) have submitted a charter of demands to the Bank Management inter alia stating as follows :

- (i) pre-examination training for SC/STs for at least 15 days to be imparted, because the already introduced period is absolutely impractical for the purpose and spirit it has been introduced ;
 - (ii) compulsory training for SC/STs before posting in case of recruitment and promotion in all categories of posts ;
 - (iii) posting and transfer of SC/ST employees to be made nearer to their residential places ;
 - (iv) pre-dating of sub-staff members of 1976 panel ;
 - (v) maintaining roster properly in all categories of posts as per Government directives ; and
- (b) If so, action taken by Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) The bank has reported the position as follows :

- (i) and (ii) Pre-examination training for Scheduled Caste/Scheduled Tribe candidates is conducted on the basis of the actual requirements. Induction courses of two weeks duration are arranged by the bank for new recruits and promotees in the clerical and officers' cadre ;

(iii) Postings and transfers of all employees including Scheduled Caste/Scheduled Tribe employees are made in conformity with bank's rules/practices ;

(iv) The bank has implemented the agreement on pre-dating of panel reached between the Management and the recognised unions of the bank ;

(v) The bank is maintaining roster for all categories of posts in accordance with the instructions issued by Government of India from time to time.

Issue of Equity Shares Linked with Debentures

2908. SHRI K.T. KOSALRAM : Will the Minister of FINANCE be pleased to state :

(a) whether the issue of convertible debentures duly approved by the Controller of Capital Issues, does not amount to a restrictive trade practice ;

(b) if so, the ground on which it has been decided not to permit the issue of equity shares linked with debentures ; and

(c) how Government expect the small and medium-sized companies to comply with the injunction of Reserve Bank of India that they should increase their capital base without linking their debentures with shares, particularly whenever MRTP companies are finding it difficult to market non-convertible debentures ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) No, Sir.

(b) In the case of issue of equity shares linked with debentures there are two types of securities simultaneously offered to the investors, viz. equity shares and debentures with a condition that one form of security will be allowed to be subscribed to only if the other form of security is also taken up.

This kind of package deal restricts the freedom of the investor. It may also be noted that the existing rate of interest on convertible debentures is 13.5% as compared with 15% for non-convertible debentures as the potential for capital appreciation in the latter is relatively less.

(c) The small and the medium-sized companies may increase their capital base either by issue of equity shares or by issue of convertible debentures.

Circulation of Counterfeit Currency Notes

2909. SHRI LAKSHMAN MALLICK : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the 'Patriot' of 10th July, 1984 stating that C.B.I. has warned that the circulation of counterfeit currency notes—especially of Rs. 100/- denomination is on the rise ;

(b) whether they have also alerted that the counterfeit notes—belong to the 'AI' series with the code C/Y/10 ; and

(c) if so, the reaction of Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAN-ARDHANA POOJARY) : (a) to (c). Government's attention has been drawn to the report published in the issue of the 'Patriot' dated 10th July, 1984 on counterfeit currency notes. It is not correct that the CBI has warned that the circulation of counterfeit currency notes, especially of Rs. 100/- denomination, is on the increase. It is a normal practice of the C.B.I. to carry out a monthly review of counterfeit currency/bank notes. The review inter-alia reports the seizures made by the police and the recovery of counterfeit notes by Banks, commercial establishments etc. In the month of March, 1984 a total number of 1326 counterfeit notes were seized or recovered. As is the normal practice, the review of March, 1984 also gave details of the series of the counterfeit notes as well

as their classification group. The monthly review is intended to facilitate coordination between police forces all over the country in carrying out investigations of cases registered in the respective State/Union Territory.

महाराष्ट्र में हुई एकाधिकार योजना का विस्तार

2910. श्रीमती ऊषा प्रकाश चौधरी : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि ;

(क) महाराष्ट्र में हुई एकाधिकार योजना कब से लागू है तथा इस योजना के उद्देश्य, लाभ और अन्य मुख्य बातें क्या हैं ;

(ख) क्या इसका कार्य-काल थोड़ा-थोड़ा करके बढ़ाने से इसके काम-काज में कठिनाई पैदा हो रही है ;

(ग) क्या सरकार इसका कार्य-काल एक ही बार में दस वर्ष बढ़ाने के बारे में विचार करेगी ताकि यह आर्थिक स्थायित्व और कार्य दक्षता प्राप्त कर सके ; और

(घ) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

वाणिज्य मंत्रालय में और प्रति विभाग में राज्य मंत्री (श्री निहार रंजन सास्कर) : (क) महाराष्ट्र सरकार हुई एकाधिकार बसूली योजना को 1972-73 के सीजन से (दो छोटी अवधियों को छोड़कर जिनके दौरान यह योजना निरन्तर की गई थी) इस योजना के संचालन के लिए मुद्रा एजेंट के रूप में महाराष्ट्र राज्य सहकारिता विपणन फंडेशन लि० की मार्फत निम्नोक्त उद्देश्यों के लिए कार्यान्विा कर रही है :—

(1) राज्य में हुई उपजकर्ताओं को हुई की उचित और लाभकारी कीमत सुनिश्चित करना और कीमतों में घट-बढ़ से उनकी रक्ष करना ;

(2) बिचौलियों को हटाकर हुई उपजकर्ताओं के लिए अतिरिक्त आय की व्यवस्था